

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)
IA NO. 762 OF 2018
IN DFR NO. 1540 OF 2018

Dated : 30th October, 2018

Present: Hon'ble Mr. Justice N.J. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of :

Uttarakhand Power Corpn. Ltd. Appellant(s)

Vs.

M/s Greenko Budhil Hydro Power Ltd. & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Pradeep Misra
Mr. Manoj Kr Sharma

Counsel for the Respondent(s) : Mr. Hemant Singh
Mr. Tushar Srivastava for R-1

Mr. Raunak Jain
Mr. Buddy A. Ranganadhan for R-2

ORDER
IA No. 762 of 2018
(For Condonation of Delay in Filing the Appeal)

Learned counsel, Mr. Manoj Kr Sharma, appearing for the Appellant, prays for 10 days to file his rejoinder to the reply filed by the first Respondent.

Submission made by the learned counsel appearing for the Appellant, as stated supra, is placed on record.

Learned counsel for the Appellant is permitted to file his rejoinder to the reply filed by the first Respondent by 12.11.2018, after duly serving copy to learned counsel for the appearing respondents.

List the matter on **13.11.2018**, as agreed by learned counsel for the appearing parties.

(S.D. Dubey)
Technical Member
vt/js

(Justice N.K. Patil)
Judicial Member